

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.113/MP/2023**

- Subject : Petition under section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax amounting to a Change in Law event with respect to 20 MW Gandhar and 56 MW Kawas Solar PV Power Projects having Project capacity of totalling to 76 MW under CPSU scheme phase-II tranche II and the tariff was adopted by CERC vide order dated 13.12.2021 in Petition no 174/AT/2021.
- Date of Hearing : **23.2.2024**
- Coram : Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : NTPC Limited (NTPC).
- Respondents : Telangana State Southern Power Distribution Co. Ltd. and 2 Ors.
- Parties Present : Shri Adarsh Tripathi, Advocate, NTPC  
Shri Ajitesh Garg, Advocate, NTPC  
Shri D Abhinav Rao, Advocate, Telangana Discoms  
Shri Rahul Jajoo, Advocate, Telangana Discoms

**Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioner and the learned counsel for Respondent, Telangana Discoms made their respective submissions and reiterated the submissions made in the pleadings.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**